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Ministry of Defence.

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Motion to reduce the Demand:

Confirmation of ordnance Offices (civilian) in Army Ordnance Corps.

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Motion to reduce the Demand—

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Motion to reduce the Demand:

Failure of Government to conduct affairs of Supply Wing in a business like manner.

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Taxes on Income including Corporation tax and Estate Duty:

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Hindu Marriage Bill (as passed by Rajya Sabha):

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Hindu Succession Bill:

Motion to concur in the recommendation of Rajya Sabha to join the Joint Committee.

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Indian Cattle Preservation Bill (by Seth Govind Das):

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Indian Coinage (Amendment) Bill:

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Bill: [Amendment of Section 429,
by Pandit Thakur Das Bhargava]:

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Industrial and State Financial
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panies) Decision Bill:

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mendation of Rajya Sabha to
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Motion to consider.

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Medicinal and Toilet Preparations
(Excise Duties) Bill:

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Motions re Displaced Persons Com-
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of a Member.

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G. V. Mavlankar) that written
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(Amendment) Bill:**

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Prevention of Disqualification (Parliament and Part C States Legislatures) Amendment Bill:

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Prisoners (Attendance in Courts) Bill:

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Prize Competitions Bill:

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Railway Stores (Unlawful Possession) Bill, (as passed by Rajya Sabha):

Motion to consider and amendment to refer to Select Committee.

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**Representation of the People
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Motion for extension of time for presentation of Report of Select Committee.

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(Second Amendment) Bill:**

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Resolution re appointment of commission for development of Indian Shipping.

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Vol. II, 3418-24.

Sea Customs (Amendment) Bill:

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Motion to adjourn the debate on the Bill.

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Motion to pass, as amended.

Vol. III, 5538-44, 5550, 5551.

BHARGAVA, PANDIT THAKUR DAS: contd.

Securities Contracts (Regulation) Bill, 1954:

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State Bank of India Bill:

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Motion to pass, as amended.

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BHATT, SHRI C.:

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BHAWANJI, SHRI:

Motion *re* Report of States Reorganisation Commission.

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Vol. X, 4406-08.

BHILAI:

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Establishment of steel plants at Rourkela and Bhilai.

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BHONSLE, SHRI J. K.:

Demands for Grants, 1955-56:

Expenditure on Displaced Persons:

Motion to reduce the Demand:

Expediting release of houses and land of Muslim displaced persons by giving these refugees priority in allocation of accommodation and land.

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Expediting release of houses and lands of scheduled castes displaced persons by giving these refugees priority in allocation of accommodation and land:

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Failure to take up adequate number of reclamation schemes for making land available to agriculturist refugees.

Vol. II, 3112.

Rehabilitation schemes for Maharashtrian refugees.

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BHONSLE, SHRI J. K.: contd.

Demands for Grants, 1955-56: contd.

Ministry of Rehabilitation.

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Failure to arrive at any satisfactory settlement with Pakistan and to secure implementaton of agreements on movables with Pakistan.

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Failure to provide facilities to displaced persons to start their business after receiving technical and vocational training.

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Unsatisfactory working of the Evacuee Interest (Separation) Act, 1951.

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Displaced Persons' Compensation and Rehabilitation Rules—Laid on the Table.

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Displaced Persons' Compensation and Rehabilitation Rules, as modified by Parliament—Laid on the Table.

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BHOPAL STATE RAILWAY:

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BICYCLE(S):

Report of the Development Council for Bicycles for the year 1954-55—Laid on the Table.

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BIDARI, SHRI:

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Census:

Motion to reduce the Demand:

Manipulation of census figures in border districts of —.

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Expenditure on Displaced Persons:

Motion to reduce the Demand:

Desertion of displaced persons from — and Orissa camps.

Vol. II, 3052, 3119, 3170-71, 3173.

Indian Posts and Telegraphs Department (including Working Expenses):

Motion to reduce the Demand:

Desirability of restoring budgetary control of Ex-B.N.R. section of E. Railway to Orissa Circle from — Circle.

Vol. II, 3704, 3761.

Reversion of deputationists in Engineering Branch of Orissa P. & T. to — Circle.

Vol. II, 3706, 3761.

Ministry of Home Affairs:

Motion to reduce the Demand:

Inordinate delay in disposal of reference from Bihar Government regarding G. R. case No. 20 of 1954 u/s 148 I.P.C. in the court of S.D.O. Seraikella, resulting in continuing harassment of accused persons through repeated adjournments for over a year.

Vol. III, 4474, 4503-04, 4657.

BILL(S):

- Abducted Persons (Recovery and Restoration) Continuance Bill:
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- Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.
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- Assented to by the President.
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- Abolition of Whipping Bill, 1955 (as passed by Rajya Sabha):
Message from Rajya Sabha forwarding the Bill to Lok Sabha.
Vol. VI, 11474-75.
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- Motion to consider.
Vol. IX, 753-80, 792-822.
- Motion to pass.
Vol. IX, 822.
- (Passed)
Vol. IX, 822.
- Assented to by the President.
Vol. X, 3904.
- Advanced Age Marriage Restraint Bill (by Shri D. C. Sharma):
Motion to consider (*negatived*).
Vol. VI, 12012-42.
- All India Institute of Medical Sciences Bill:
Introduced.
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- All-India Khadi and Village Industries Commission Bill:
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- Andhra Appropriation Bill, 1954:
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BILL(S): *contd.*

- Andhra Appropriation Bill, 1955:
Introduced.
Vol. I, 1747-48.
- Motion to consider.
Vol. I, 1748.
- Motion to pass.
Vol. I, 1748.
- (Passed)
Vol. I, 1748.
- Message from Rajya Sabha returning the Bill without recommendations.
Vol. II, 2069-70.
- Assented to by the President.
Vol. II, 2711.
- Andhra Appropriation (Vote on Account) Bill:
Introduced.
Vol. I, 1748.
- Motion to consider.
Vol. I, 1748-49.
- Motion to pass.
Vol. I, 1749.
- (Passed)
Vol. I, 1749.
- Message from Rajya Sabha returning the Bill without recommendation.
Vol. II, 2069-70.
- Assented to by the President.
Vol. II, 2711.
- Andhra State Legislature (Delegation of Powers) Bill, 1954:
Assented to by the President.
Vol. I, 17.
- Appropriation Bill:
Introduced.
Vol. I, 798-99.
- Motion to consider.
Vol. I, 799.
- Motion to pass.
Vol. I, 799.
- (Passed)
Vol. I, 799.

BILL(S): contd.**Appropriation Bill: contd.**

Message from Rajya Sabha returning the Bill without recommendation.

Vol. II, 2069.

Appropriation (No. 2) Bill:

Introduced.

Vol. III, 5530.

Motion to consider.

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Motion to pass.

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(Passed)

Vol. III, 5560.

Message from Rajya Sabha returning the Bill without recommendation.

Vol. IV, 6400.

Assented to by the President.

Vol. IV, 7241.

Appropriation (No. 3) Bill:

Introduced.

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Motion to consider.

Vol. VIII, 15482—88.

Consideration of clauses.

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Motion to pass.

Vol. VIII, 15491.

(Passed)

Vol. VIII, 15491.

Message from Rajya Sabha returning the Bill without recommendation.

Vol. VIII, 16239.

Assented to by the President.

Vol. IX, 1.

Appropriation (No. 4) Bill, 1954—

Assented to by the President.

Vol. I, 17.

Appropriation (No. 4) Bill, 1955:

Introduced.

Vol. X, 2395-96.

Motion to consider.

Vol. X, 2396—98.

Motion to pass.

Vol. X, 2398.

BILL(S): contd.**Appropriation (No. 4) Bill, 1955: contd.**

(Passed)

Vol. X, 2398.

Message from Rajya Sabha returning the Bill without recommendations.

Vol. X, 3138.

Assented to by the President.

Vol. X, 3905.

Appropriation (No. 5) Bill:

Introduced.

Vol. X, 2412-13.

Motion to consider.

Vol. X, 2413-14.

Motion to pass.

Vol. X, 2414.

(Passed)

Vol. X, 2414.

Message from Rajya Sabha returning the Bill without recommendation.

Vol. X, 3138-39.

Assented to by the President.

Vol. X, 3905.

Appropriation (Railways) Bill:

Introduced.

Vol. I, 1603-04.

Motion to consider. Vol. I, 1604.

Motion to pass. Vol. I, 1604.

(Passed)

Vol. I, 1604.

Message from Rajya Sabha returning the Bill without recommendation.

Vol. II, 2201.

Assented to by the President.

Vol. II, 13453.

Appropriation (Railways) No. 2 Bill:

Introduced.

Vol. I, 1751-52.

Motion to consider.

Vol. I, 1752.

Motion to pass.

Vol. I, 1752.

(Passed)

Vol. I, 1752.

BILL(S): contd.

Appropriation (Railways) No. 2
Bill: *contd.*

Message from Rajya Sabha returning the Bill without recommendation.

Vol. II, 2201.

Assented to by the President.

Vol. II, 3453.

Appropriation (Vote on Account)
Bill:

Introduced.

Vol. I, 1632.

Motion to consider.

Vol. I, 1632.

Motion to pass.

Vol. I, 1633.

(Passed)

Vol. I, 1633.

Message from Rajya Sabha returning the Bill without recommendation.

Vol. II, 2069-70.

Assented to by the President.

Vol. II, 3455.

Arbitration (Amendment) Bill
[Amendment of sections 2 and 39
etc. by Shri Kazmi]:

Vol. X, 2938.

Banaras Hindu University (Amendment) Bill [Amendment of section 17 by Shri Raghunath Singh]:

Motion to consider.

Vol. V, 9540-57.

(Negatived)

Vol. V, 9557.

Bar Councils (Validation of State Laws) Bill (as passed by Rajya Sabha):

Message from Rajya Sabha forwarding the Bill to Lok Sabha.

Vol. X, 2254.

Laid on the Table.

Vol. X, 2254.

Caste Distinctions Removal Bill
(by Shri Dabhi):

Motion to consider (Negatived)

Vol. III, 5324-86.

Vol. IV, 6908-21.

BILL(S): contd.

Caste Distinctions Removal Bill (by Shri Dabhi): *contd.*

Amendments to circulate.

Vol. III, 5333-66.

Vol. IV, 6908-21.

Amendment to refer to Select Committee.

Vol. III, 5334-86.

Vol. IV, 6908-21.

Chartered Accountants (Amendment) Bill, 1955:
Introduced.

Vol. V, 8297.

Motion to consider.

Vol. VII, 13291-325.

Amendment to refer to Select Committee.

Vol. VII, 13293-325.

Consideration of clauses.

Vol. VII, 13325-39.

Motion to pass.

Vol. VII, 13339.

(Passed)

Vol. VII, 13339.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. VIII, 16239.

Assented to by the President.

Vol. IX, 1.

Chartered Accountants (Amendment) Bill (by Shri C. R. Narasimhan):

Motion for leave to withdraw.

Vol. IV, 6921-46.

Amendment to circulate.

Vol. IV, 6930-45.

Motion for leave to withdraw.

(Withdrawn)

Vol. IV, 6946.

Child Marriage Restraint (Amendment) Bill [Amendment of sections 2 and 4: by Pandit Thakur Das Bhargava]:

Motion for leave to introduce—
not moved.

Vol. V, 9540.

Child Marriage Restraint (Amendment) Bill [Amendment of section 12: by Shri Dabhi]:

Introduced.

Vol. V, 9519.

BILL(S): *contd.*

Child Marriage Restraint (Amendment) Bill [*Insertion of new section 2A: by Shri S. V. L. Narasimham*]:

Introduced.

Vol. X, 2938-39.

Citizenship Bill, 1955:

Introduced.

Vol. IV, 7246.

Motion to refer to Joint Committee.

Vol. V, 9461-9509, 9570-9688,
9691-9749.

Amendment to circulate.

Vol. V, 9468-9509, 9570-9688,
9691-9748.

Message from Rajya Sabha concurring in the recommendation of Lok Sabha to join the Joint Committee of the Houses on the Bill.

Vol. VII, 13099-100.

Extension of time for presentation of Report of Joint Committee.

Vol. IX, 5.

Presentation of Report of Joint Committee.

Vol. IX, 87.

Motion to consider as reported by Joint Committee.

Vol. IX, 1041-92, 1157-1278,
1283-1330.

Consideration of clauses.

Vol. IX, 1330-1418,
1427-1520.

Motion to pass, as amended.

Vol. IX, 1520-23.

(*Passed, as amended*)

Vol. IX, 1523.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. X, 2837.

Code of Civil Procedure (Amendment) Bill:

Introduced.

Vol. IV, 8119.

BILL(S): *contd.*

Code of Civil Procedure (Amendment) Bill: *contd.*

Motion to refer to Joint Committee.

Vol. V, 9123-49, 9150-96,
9199-9318, 9321-47.

Message from Rajya Sabha concurring in the recommendation of Lok Sabha to join the Joint Committee of the Houses on the Bill.

Vol. VI, 10372-73.

Extension of time for presentation of Report of Joint Committee.

Vol. IX, 5.

Presentation of Report of Joint Committee.

Vol. X, 2419.

Code of Criminal Procedure (Amendment) Bill, 1954:

Message from Rajya Sabha returning with amendments the Bill, as passed by Lok Sabha.

Vol. IV, 7668-70.

Laid on the Table, as returned by Rajya Sabha with amendments.

Vol. IV, 7670.

Motion to consider amendments made by Rajya Sabha. (*Amendments agreed to*).

Vol. V, 8391-8418,
8429-53.

Assented to by the President.

Vol. VI, 10149.

Code of Criminal Procedure (Amendment) Bill (*amendment of section 435: by Shri Raghunath Singh*):

Motion to consider.

Vol. IV, 6946-60.

Vol. V, 9521-27.

Motion to adjourn consideration (*Adopted*).

Vol. V, 9527.

Coffee Market Expansion (Amendment) Bill, 1954:

Assented to by the President.

Vol. I, 17.

BILL(S): *contd.*

Commanders-in-Chief (Change in Designation) Bill:

Introduced.

Vol. III, 4959.

Motion to consider.

Vol. IV, 6040—44.

Motion to pass.

Vol. IV, 6044.

(Passed.)

Vol. IV, 6044.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. IV, 6677.

Assented to by the President.

Vol. V, 8284.

Companies Bill:

Presentation of Report of Joint Committee.

Vol. 7379.

Motion to consider as reported by Joint Committee.

Vol. V, 9794—96, 9799—9910, 9914—67, 10027—10140.

Vol. VI, 10150—10248, 10253-10361, 10362—66, 10380—10494, 10497—10531.

Amendment to recommit to Joint Committee. (*Negative.*)

Vol. V, 9324—26.

Consideration of clauses.

Vol. VI, 10998-11048, 11049-188, 11189-326, 11328-29, 11335-402, 11477-608, 11616-747, 11762-76, 11777-894, 11896-987, 12050-51, 12051-12182.

Vol. VII, 12195-12374, 12573-768, 12771-936, 12939-13034, 13100-58.

Motion to pass, as amended.

Vol. VII, 13156-262, 13270-91.

(Passed, as amended.)

Vol. VII, 13291.

Message from Rajya Sabha returning with amendments the Bill, as passed by Lok Sabha.

Vol. VIII, 15847-48.

BILL(S): *contd.*

Companies Bill: *contd.*

Laid on the Table, as returned by Rajya Sabha with amendments.
Vol. VIII, 15848.

Motion to consider the amendments made by Rajya Sabha.
Vol. IX, 143-69.

Motion to agree to the amendments made by Rajya Sabha (*Amendments agreed to.*)
Vol. IX, 169.

Constitution (Third Amendment) Bill:

Assented to by the President.

Vol. I, 1321.

Constitution (Fourth Amendment) Bill:

Motion to refer to Joint Committee.

Vol. II, 1943-2068, 2071-2198.

Amendment to circulate.

Vol. II, 1959-2068, 2071-2198.

Message from Rajya Sabha concurring in the recommendation of Lok Sabha to join the Joint Committee of the Houses on the Bill.

Vol. II, 2709-10.

Presentation of report of Joint Committee.

Vol. II, 4005.

Motion to consider as reported by Joint Committee.

Vol. III, 4830-4956, 4959-84.

Consideration of clauses.

Vol. III, 4983-5104.

Motion to pass, as amended.

Vol. III, 5104-28

(Passed, as amended.)

Vol. III, 5128.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. IV, 5979.

Assented to by the President.

Vol. V, 8284.

BILL(S): *contd.*

Constitution (Fifth Amendment)
Bill.

Introduced.
Vol. IX, 5.

Constitution (Sixth Amendment)
Bill:

Introduced.
Vol. IX, 6.

Constitution (Seventh Amendment)
Bill:

Introduced.
Vol. IX, 658.

Motion to refer to Select Committee
(Not carried).

Vol. IX, 788-92,
822-91.

Constitution (Eighth Amendment)
Bill:

Introduced.
Vol. IX, 1749-1814,
1945-46.

Motion to consider.
Vol. X, 2254-68.

Consideration of clauses.
Vol. X, 2419-72.

Motion to pass.
Vol. X, 2472-77.

(Passed.)
Vol. X, 2477.

Message from Rajya Sabha agreeing
without amendment to the
Bill, as passed by Lok Sabha.
Vol. X, 2837-38.

Delhi (Control of Building Operations)
Bill:

Introduced.
Vol. IX, 1040.

Motion to consider.
Vol. IX, 1710-46,
1814-90.

Consideration of clauses.
Vol. IX, 1890-1916,
1947-93.

Motion to pass, as amended.
Vol. IX, 1993.

(Passed, as amended.)
Vol. IX, 1993.

BILL(S): *contd.*

Delhi (Control of Building Operations)
Bill: *contd.*

Message from Rajya Sabha agreeing
with amendment to the Bill,
as passed by Lok Sabha.
Vol. X, 3312.

Delhi Joint Water and Sewage Board
(Amendment) Bill:

Motion to consider.
Vol. V, 9091-9121.

Motion to pass, as amended.
Vol. V, 9122-23,
9149-50.

(Passed, as amended.)
Vol. V, 9150.

Message from Rajya Sabha agreeing
without amendment to the
Bill, as passed by Lok Sabha.
Vol. VI, 11895.

Assented to by the President.
Vol. IX, 1.

Delimitation Commission (Amendment)
Bill, 1954:

Assented to by the President.
Vol. I, 17.

Dentist (Amendment) Bill (as passed
by Rajya Sabha):

Motion to consider.
Vol. I, 637-39.

Consideration of clauses.
Vol. I, 639.

Motion to pass, as amended.
Vol. I, 639.

(Passed as amended)
Vol. I, 639.

Message from Rajya Sabha agreeing
to the amendments made by
Lok Sabha in the Bill.
Vol. II, 2321-22.

Assented to by the President.
Vol. IV, 6244.

Drugs (Amendment) Bill (as passed
by Rajya Sabha):

Motion to consider.
Vol. I, 601-23.

BILL(S): contd.

Drugs (Amendment) Bill (as passed by Rajya Sabha): contd.

Consideration of clauses.

Vol. I, 625-34.

Motion to pass as amended.

Vol. I, 634-37.

(Passed, as amended).

Vol. I, 637.

Message from Rajya Sabha agreeing to the amendments made by Lok Sabha in the Bill.

Vol. II, 2321.

Assented to by the President.

Vol. IV, 6244.

Durgah Khawaja Saheb Bill:

Motion to consider.

Vol. V, 9347-98.

Consideration of clauses.

Vol. V, 9398-9434.

Motion to pass, as amended.

Vol. V, 9429-34.

(Passed, as amended.)

Vol. V, 9434.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. VI, 11474.

Assented to by the President.

Vol. IX, 1.

Electricity Supply (Amendment) Bill:

Introduced.

Vol. VIII, 15230.

Essential Commodities Bill:

Introduced.

Vol. I, 816-17.

Motion to consider.

Vol. I, 1287-1303, 1305-07,
1307-09.

Amendment to refer to Select Committee.

Vol. I, 1288-1303, 1305-07,
1307-09.

Presentation of Report of Select Committee.

Vol. II, 2197-98.

Motion to consider as reported by Select Committee.

Vol. II, 2761-2818.

Consideration of clauses.

Vol. II, 2818-38,
2841-56.

Motion to pass, as amended.

Vol. II, 2856.

BILL(S): contd.

Essential Commodities Bill: contd.

(Passed, as amended.)

Vol. II, 2856.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. II, 3743.

Assented to by the President.

Vol. III, 4827.

Factories (Amendment) Bill [Substitution of section 59: by Shrimati Renu Chakravartty]:

Introduced.

Vol. V, 9539.

Faridabad Development Corporation Bill:

Introduced.

Vol. X, 3905-06.

Finance Bill, 1955:

Introduced.

Vol. I, 686.

Motion to consider.

Vol. III, 5560-5660, 5661-5788,
5794-96, 5796-5827.

Consideration of clauses.

Vol. III, 5827-5974.

Vol. IV, 5983-6006.

Motion to pass, as amended

Vol. IV, 6005-39.

(Passed, as amended.)

Vol. IV, 6039.

Message from Rajya Sabha returning without recommendation the Bill, as passed by Lok Sabha.

Vol. IV, 6536.

Assented to by the President.

Vol. IV, 7241.

Finance Commission (Miscellaneous Provisions) Amendment Bill, 1955 (as passed by Rajya Sabha):

Message from Rajya Sabha forwarding the Bill to Lok Sabha.

Vol. II, 3833-84.

Laid on the Table.

Vol. II, 3884.

Motion to consider.

Vol. III, 5493-94.

Motion to pass.

Vol. III, 5494.

BILL(S): contd.

- Finance Commission (Miscellaneous Provisions) Amendment Bill, 1955 (as passed by Rajya Sabha): contd.
(Passed.)
Vol. III, 5494.
Assented to by the President.
Vol. IV, 6244.
- Funeral Reforms Bill (by Shri Telkikar):
Motion to circulate (Negatived).
Vol. VIII, 12042-48,
15957-75.
- Government Premises (Eviction) Amendment Bill:
Extension of time for presentation of Report of Select Committee.
Vol. II, 3885-86.
Motion to consider.
Vol. IV, 7237-38.
Presentation of Report of the Select Committee.
Vol. VI, 11610.
- Hindu Marriage Bill (as passed by Rajya Sabha):
Motion to consider.
Vol. IV, 6465-6536, 6835-56,
6863-6706, 7246-7439.
- Consideration of clauses.
Vol. IV, 7447-7656, 7670-7785,
7785-7910, 7913-54.
- Motion to pass.
Vol. IV, 7954-8004.
(Passed.)
Vol. IV, 8004.
Assented to by the President.
Vol. V, 8284.
- Hindu Marriage (Amendment) Bill [Amendment of section 28: by Shri S. V. L. Narasimham]:
Introduced.
Vol. X, 2939.
- Hindu Minority and Guardianship Bill:
Report of Joint Committee—Laid on the Table.
Vol. II, 2201.
Message from Rajya Sabha forwarding to Lok Sabha the Bill, as passed by Rajya Sabha.
Vol. III, 5386.

BILL(S): contd.

- Laid on the Table, as passed by Rajya Sabha.
Vol. III, 5386.
- Hindu Succession Bill, 1954:
Message from Rajya Sabha requesting Lok Sabha to concur in the recommendation of Rajya Sabha to join the Joint Committee of the Houses on the Bill.
Vol. II, 3453-55.
- Motion to concur in the recommendation of Rajya Sabha to join the Joint Committee of the Houses on the Bill. (Adopted, as amended.)
Vol. IV, 8004-8110, 8121-3279.
Vol. V, 9297-8390.
- Message from Rajya Sabha concurring in the recommendation of Lok Sabha to instruct the Joint Committee on the — to report on or before the 9th September, 1955.
Vol. VI, 10249.
- Message from Rajya Sabha extending the time for presentation of Report of Joint Committee of the Houses on the Bill.
Vol. VII, 13100.
- Report of Joint Committee—Laid on the Table.
Vol. VII, 14379.
- Message from Rajya Sabha forwarding to Lok Sabha the Bill, as passed by Rajya Sabha.
Vol. IX, 1281.
- Laid on the Table, as passed by Rajya Sabha.
Vol. IX, 1281.
- Motion to consider, as passed by Rajya Sabha.
Vol. X, 2414-16,
2477-2510.
- Hyderabad Export Duties (Validation) Bill:
Introduced.
Vol. II, 3884-85.
- Motion to consider.
Vol. IV, 6825-30.
- Motion to pass.
Vol. IV, 6830.
(Passed.)
Vol. IV, 6830.

BILL(S): contd.

Hyderabad Export Duties (Validation) Bill: contd.

Message from Rajya Sabha returning the Bill without recommendation.

Vol. IV, 7667.

Assented to by the President.

Vol. V, 8284.

Imports and Exports (Control) Amendment Bill (as passed by Rajya Sabha):

Message from Rajya Sabha forwarding the Bill to Lok Sabha.

Vol. I, 535-36.

Laid on the Table.

Vol. I, 536.

Motion to consider.

Vol. I, 800-14.
1179-1281.

Consideration of clauses.

Vol. I, 1281-82.

Motion to pass.

Vol. I, 1282-87.

(Passed.)

Vol. I, 1287.

Assented to by the President.

Vol. II, 2711.

Indian Adoption of Children Bill (by Shrimati Jayashri):

Introduced.

Vol. IV, 5907.

Indian Cattle Preservation Bill (by Seth Govind Das):

Motion to considered (Negatived)

Vol. III, 4115-56.

Indian Coconut Committee (Amendment) Bill:

Introduced.

Vol. VII, 12375-76.

Indian Coinage (Amendment) Bill: Introduced.

Vol. IV, 8119.

Motion to consider.

Vol. V, 8771-8826, 8828-44.

BILL(S): contd.

Indian Coinage (Amendment) Bill: contd.

Amendments to circulate.

Vol. V, 8828-44.

Consideration of Clauses.

Vol. V, 8844-71.

Motion to pass, as amended.

Vol. V, 8871.

(Passed, as amended.)

Vol. V, 8871.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. VI, 11610.

Assented to by the President.

Vol. VIII, 15228.

Indian Converts (Regulation and Registration) Bill [by Shri Jethalal Joshi]:

Motion to consider. (Negatived).

Vol. VIII, 15975-16016.

Vol. IX, 1093-1119.

Indian Majority (Amendment) Bill [Amendment of section 3: by Shri Jhulan Sinha]:

Motion to consider.

Vol. V, 9557-68.

Motion for leave to withdraw. (Withdrawn).

Vol. V, 9568.

Indian Penal Code (Amendment) Bill: [Amendment of section 429: by Pandit Thakur Das Bhargava]: Introduced.

Vol. V, 9519.

Indian Penal Code (Amendment) Bill [Insertion of new section 294B: by Shri Nageshwar Prasad Sinha]:

Motion for leave to withdraw (withdrawn).

Vol. IX, 1092.

Indian Railways (Amendment) Bill (as passed by Rajya Sabha):

Message from Rajya Sabha forwarding the Bill to Lok Sabha.

Vol. I, 535.

Laid on the Table.

Vol. I, 536.

BILL(S): *contd.*

Indian Railways (Amendment) Bill
(as passed by Rajya Sabha):
contd.

Motion to consider.
Vol. IV, 6463-64.

Consideration of Clauses.
Vol. IV, 6464-65.

Motion to pass.
Vol. IV, 6465.

(Passed).
Vol. IV, 6465.

Assented to by the President.
Vol. V, 8284.

Indian Red Cross Society (Amendment) Bill:

Introduced.
Vol. VIII, 15384.

Indian Registration (Amendment) Bill [*Amendment of section 2 etc. by Shri S. C. Samanta*]:
Motion to consider.

Vol. X, 2945-69.

Consideration of clauses.
Vol. X, 2969-74.

Motion to pass, as amended.
Vol. X, 2974-78.

(Passed, as amended.)
Vol. X, 2978.

Indian Registration (Amendment) Bill [*Insertion of new section 20 A: by Shri S. C. Samanta*]:
Motion to consider.

Vol. V, 9527-38.

Motion for leave to withdraw
(Withdrawn).

Vol. V, 9539.

Indian Registration (Amendment) Bill [*by Shri S. C. Samanta.*]:

Introduced.
Vol. VII, 14131.

Indian Stamp (Amendment) Bill:
Introduced.

Vol. VIII, 16022-23.

Motion to consider.
Vol. IX, 750-53.

Motion to pass, as amended.
Vol. IX, 753.

(Passed, as amended.)
Vol. IX, 753.

BILL(S): *contd.*

Indian Stamp (Amendment) Bill:
contd.

Message from Rajya Sabha
returning the Bill without
recommendation.

Vol. IX, 1580.

Assented to by the President.
Vol. X, 3904.

Indian Tariff (Third Amendment) Bill, 1954:

Assented to by the President.
Vol. I, 17.

Indian Tariff (Amendment) Bill:
Introduced.
Vol. IV, 7246.

Motion to consider.
Vol. V, 8454-80.

Consideration of clauses.
Vol. V, 8480-81.

Motion to pass.
Vol. V, 8481-83.

(Passed).
Vol. V, 8483.

Message from Rajya Sabha re-
turning the Bill, without recom-
mendation.

Vol. VI, 10494.

Assented to by the President.
Vol. VI, 11473-74.

Indian Tariff (Second Amendment) Bill:

Introduced.
Vol. VIII, 15851.

Motion to consider.
Vol. IX, 2016-32.
Vol. X, 2101-54.

Consideration of clauses.
Vol. X, 2154.

Motion to Pass.
Vol. X, 2154.

(Passed).
Vol. X, 2154.

Message from Rajya Sabha
returning the Bill without
recommendation.

Vol. X, 3312

Indian Tariff (Third Amendment) Bill:

Introduced.
Vol. IX, 1152.

BILL(S): *contd.*

Indian Traff (Third Amendment)
Bill: *contd.*

Motion to consider.
Vol. IX, 2016—32.
Vol. X, 2101—55.

Consideration of Clauses.
Vol. X, 2155.

Motion to Pass.
Vol. X, 2155.

(Passed).
Vol. X, 2155.

Message from Rajya Sabha
returning the Bill, with recom-
mendation.
Vol. X, 3313.

Indian Trade Unions (Amendment)
Bill [*Insertion of new section*
15A: *by Shri Nambiar*]:

Motion to consider, (*Negatived*).
Vol. I, 1149—71;
Vol. II, 2501—38.

Industrial and State Financial Cor-
porations (Amendment) Bill:
Introduced.

Vol. III, 4959.

Motion to consider.
Vol. V, 8483—86, 8565—8692.

Consideration of clauses.
Vol. V, 8714—57.

Motion to pass.
Vol. V, 8757—71.

(Passed).
Vol. V, 8771.

Message from Rajya Sabha agree-
ing without amendment to the
Bill, as passed by Lok Sabha.
Vol. VI, 11328.

Assented to by the President.
Vol. VII, 14377.

Industrial Disputes (Amendment)
Bill, 1954:

Assented to by the President.
Vol. I, 17.

Industrial Disputes (Amendment)
Bill [*Insertion of new Chapter*
VAA: *by Shri T. B. Vittal Rao*]:
Introduced.

Vol. I, 1117.

BILL(S): *contd.*

Industrial Disputes (Amendment
and Miscellaneous Provisions)
Bill:

Introduced.
Vol. VII, 14658.

Industrial Disputes (Appellate Tri-
bunal) Amendment Bill:

Introduced.
Vol. V, 9320—21.

Motion to consider.
Vol. V, 9749—90.

Consideration of clauses.
Vol. V, 9790—91.

Motion to pass.
Vol. V, 9791—94.

(Passed).
Vol. V, 9794.

Message from Rajya Sabha agree-
ing without amendment to the
Bill, as passed by Lok Sabha.
Vol. VI, 11762.

Assented to by the President.
Vol. VII, 14377.

Industrial Disputes (Banking Com-
panies) Decision Bill:

Introduced.
Vol. VII, 14659.

Motion to consider.
Vol. VIII, 15096—15198.

Amendment to circulate.
Vol. VIII, 15109—98.

Consideration of clauses.
Vol. VIII, 15198—15223.

Motion to pass as amended.
Vol. VIII, 15223—26.

(Passed, as amended).
Vol. VIII, 15226.

Message from Rajya Sabha agree-
ing without amendment to the
Bill, as passed by Lok Sabha.
Vol. VIII, 16016.

Assented to by the President.
Vol. IX, 1.

Insurance (Amendment) Bill, 1955
(as passed by Rajya Sabha):

Message from Rajya Sabha for-
warding the Bill to Lok Sabha.
Vol. I, 535.

BILL(S): *contd.*

Insurance (Amendment) Bill, 1955
(as passed by Rajya Sabha): *contd.*

Laid on the Table.

Vol. I, 536.

Motion to consider.

Vol. IV, 6402--11.

Motion to pass.

Vol. IV, 6411.

(Passed).

Vol. IV, 6411.

Assented to by the President.

Vol. V, 8284.

Insurance (Amendment) Bill:

Introduced.

Vol. IX, 906-07.

Motion to consider.

Vol. IX, 1523—85, 1602—92.

Consideration of clauses.

Vol. IX, 1693—1706.

Motion to pass.

Vol. IX, 1706—10.

(Passed).

Vol. IX, 1710.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. X, 2982.

Insurance (Amendment) Bill
[Insertion of new section 44A: by
Shri S. V. L. Narasimham]:

Introduced.

Vol. X, 2939.

Inter-State Water Disputes Bill, 1955:

Message from Rajya Sabha requesting Lok Sabha to concur in the recommendation of Rajya Sabha to join the Joint Committee of the Houses on the Bill.

Vol. VII, 13635-36.

Motion to concur in the recommendation of Rajya Sabha to join the Joint Committee (Adopted).

Vol. VIII, 15746—813.

Report of Joint Committee—Laid on the Table.

Vol. IX, 4.

BILL(S): *contd.*

Inter State Water Disputes Bill, 1955: *contd.*

Message from Rajya Sabha forwarding to Lok Sabha the Bill, as passed by Rajya Sabha.

Vol. X, 3673.

Laid on the Table, as passed by Rajya Sabha.

Vol. X, 3673.

Land Customs (Amendment) Bill: Introduced.

Vol. IV, 8120.

Motion to consider.

Vol. V, 8871—88.

Motion to pass.

Vol. V, 8888.

(Passed).

Vol. V, 8888.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. VI, 11474.

Assented to by the President.

Vol. IX, 1.

Manipur (Courts) Bill:

Introduced.

Vol. IX, 658.

Motion to consider.

Vol. IX, 891—900, 912—26.

Consideration of clauses.

Vol. IX, 926—28.

Motion to pass, as amended.

Vol. IX, 928—29.

(Passed, as amended).

Vol. IX, 929.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. X, 2100.

Medicinal and Toilet Preparations (Excise Duties) Bill:

Motion to consider.

Vol. I, 1857, 1914.

Amendment to refer to Select Committee.

Vol. I, 1861—1914.

Consideration of clauses.

Vol. I, 1915—22.

Motion to pass, as amended.

Vol. I, 1922-23.

BILL(S): *contd.*

Medicinal and Toilet Preparations
(Excise Duties) Bill: *contd.*

(*Passed, as amended*).

Vol. I, 1923.

Message from Rajya Sabha agreeing
without amendment to the
Bill, as passed by Lok Sabha.

Vol. II, 3883-84.

Assented to by the President.

Vol. V, 8284.

Mines (Amendment) Bill [*Amend-
ment of sections 33 and 51: by
Shri T. B. Vittal Rao*]:

Introduced.

Vol. I, 1117.

Motor Transport Labour Bill (by
Shri A. K. Gopalan):

Introduced.

Vol. VI, 11987.

Motor Vehicles (Amendment) Bill:
Introduced.

Vol. IX, 140.

Motor Vehicles (Amendment) Bill
[*Substitution of section 65 etc.
by Shri T. B. Vittal Rao*]:

Introduced.

Vol. VII, 14130-31.

Motion to consider.

Vol. X, 2978.

National Volunteer Force Bill:

Introduced.

Vol. VIII, 16022.

Negotiable Instruments (Amend-
ment) Bill, 1955 (as passed by
Rajya Sabha):

Message from Rajya Sabha for-
warding the Bill to Lok Sabha.

Vol. VI, 10641.

Laid on the Table.

Vol. VI, 10641.

Motion to consider.

Vol. VIII, 15491-15512.

Motion to pass.

Vol. VIII, 15512-13.

(*Passed*).

Vol. VIII, 15513.

Assented to by the President.

Vol. IX, 1.

BILL(S): *contd.*

Part C States (Laws) Amendment
Bill:

Introduced.

Vol. IX, 1040.

Press and Registration of Books
(Amendment) Bill, 1952:

Motion for leave to withdraw.

Vol. V, 8949.

(*Withdrawn*).

Vol. V, 8949.

Press and Registration of Books
(Amendment) Bill, 1955:

Introduced.

Vol. V, 8949-50.

Motion to consider.

Vol. IX, 12-87.

Consideration of clauses.

Vol. IX, 87-134, 140-43.

Motion to pass, as amended.

Vol. IX, 143.

(*Passed, as amended*).

Vol. IX, 143.

Message from Rajya Sabha agree-
ing without amendment to the
Bill, as passed by Lok Sabha.

Vol. IX, 1589.

Prevention of Corruption (Amend-
ment) Bill:

Introduced.

Vol. V, 8297.

Motion to consider.

Vol. IX, 170-231.

Consideration of clauses.

Vol. IX, 231-43.

Motion to pass, as amended.

Vol. IX, 243-54.

(*Passed, as amended*).

Vol. IX, 243-54.

Message from Rajya Sabha agree-
ing without amendment to the
Bill, as passed by Lok Sabha.

Vol. X, 2099.

Prevention of Corruption (Amend-
ment) Bill (*amendment of sec-
tion 5 by Shri U. C. Patnaik*):

Motion to circulate.

Vol. II, 2539-58.

Vol. III, 4088-4115.

(*Circulated*).

Vol. III, 4115.

BILL(S): *contd.*

Prevention of Disqualification (Parliament and Part C States Legislatures) Second Amendment Bill, 1954:

Assented to by the President.
Vol. I, 17.

Prevention of Disqualification (Parliament and Part C States Legislatures) Amendment Bill, 1955:

Introduced.
Vol. IX, 1040—41.

Motion to consider.
Vol. IX, 1994—2015.

Consideration of clauses.
Vol. IX, 2015—16.

Motion to pass.
Vol. IX, 2016.

(Passed).
Vol. IX, 2016.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.
Vol. X, 2982.

Prevention of Free, Forced or Compulsory Labour Bill (by Shri D. C. Sharma):

Motion to circulate.
Vol. I, 1117—38.

(Withdrawn).
Vol. I, 1138.

Prevention of Juvenile Vagrancy and Begging Bill (by Shri M. L. Dwivedi):

Motion to consider.
Vol. VI, 10623—40, 11988—12012.

Motion for leave to withdraw.
Vol. VI, 12012.

(Withdrawn).
Vol. VI, 12012

Preventive Detention (Amendment) Bill, 1954:

Assented to by the President.
Vol. I, 17.

Prisoners (Attendance in Courts) Bill:

Motion to consider.
Vol. V, 9044—74.

Consideration of clauses.
Vol. V, 9074—80.

BILL(S): *contd.*

Prisoners (Attendance in Courts) Bill: *contd.*

Motion to pass, as amended.
Vol. V, 9080.

(Passed, as amended).
Vol. V, 9080.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. VI, 11474.

Assented to by the President.
Vol. VIII, 15228.

Prize Competitions Bill:

Introduced.
Vol. VII, 13266—67.

Motion to consider.
Vol. VIII, 15231—93.

Amendment to refer to Select Committee.
Vol. VIII, 15283—93.

Consideration of clauses.
Vol. VIII, 15293—341.

Motion to pass, as amended.
Vol. VIII, 15341.

(Passed, as amended).
Vol. VIII, 15341.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. VIII, 16016.

Assented to by the President.
Vol. IX, 1.

Punishment for Adulteration of Foodstuffs Bill (by Shri Jhunjhunwala):

Introduced.
Vol. VI, 11987.

Railway Stores (Unlawful Possession) Bill (as passed by Rajya Sabha):

Motion to consider.
Vol. I, 1309—20, 1749—56, 1821—57.

Amendment to refer to Select Committee.
Vol. I, 1752—59, 1821—57.

Presentation of the report of Select Committee.

Vol. II, 3885.

BILL(S): *contd.*

Railway Stores (unlawful possession) Bill, (as passed by Rajya Sabha): *contd.*

Motion to consider as reported by Select Committee.

Vol. IX, 929—1004.

Consideration of clauses.

Vol. IX, 1004—29.

Motion to pass.

Vol. IX, 1029.

(Passed, as amended).

Vol. IX, 1029.

Message from Rajya Sabha agreeing to the amendment made by Lok Sabha in the Bill.

Vol. X, 2554-55.

Representation of the People (Amendment) Bill:

Motion for leave to withdraw.

Vol. IV, 8117—19.

(Withdrawn).

Vol. IV, 8119.

Introduced.

Vol. V, 9198-99.

Motion to refer to Select Committee.

Vol. II, 14586—656, 15659—773.

Vol. VIII, 14791—918, 14923—80,
15045—93.

Motion for extension of time for presentation of Report of Select Committee.

Vol. IX, 785-86.

Presentation of Report of Select Committee.

Vol. IX, 1586.

Representation of the people (Second Amendment) Bill:

Introduced.

Vol. V, 9199.

Motion to refer to Select Committee.

Vol. VII, 14586—656, 14659—
773.

Vol. VIII, 14791—918,
14923—80, 15045—93.

Motion for extension of time for presentation of Report of Select Committee.

Vol. IX, 787.

BILL(S): *contd.*

Reserve Bank of India (Amendment) Bill:

Introduced.

Vol. III, 5531.

Motion to consider.

Vol. IV, 6411—54.

Consideration of clauses.

Vol. IV, 6454—62.

Motion to pass.

Vol. IV, 6462.

(Passed).

Vol. IV, 6462.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. IV, 7242.

Assented to by the President.

Vol. V, 8284.

River Boards Bill, 1955:

Message from Rajya Sabha requesting Lok Sabha to concur in the recommendation of Rajya Sabha to join the Joint Committee on the Bill.

Vol. VII, 14377-78.

Motion to concur in the recommendation of Rajya Sabha to join the Joint Committee (Adopted).

Vol. VIII, 15813—44, 15852—82.

Report of Joint Committee—Laid on the Table.

Vol. IX, 4.

Message from Rajya Sabha forwarding the Bill to Lok Sabha, as passed by Rajya Sabha.

Vol. X, 3673.

Laid on the Table, as passed by Rajya Sabha.

Vol. X, 3673.

Rubber (Production and Marketing) Amendment Bill, 1952:

Assented to by the President.

Vol. I, 17.

Salaries and Allowances of Members of Parliament (Amendment) Bill:

Introduced.

Vol. II, 2987-88.

Motion to consider.

Vol. II, 3367.

Consideration of clauses.

Vol. II, 3367—84.

BILL(S): *contd.*

Salaries and Allowances of Members of Parliament (Amendment) Bill: *contd.*

Motion to pass.
Vol. II, 3384—88.

(Passed).
Vol. II, 3388.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.
Vol. II, 3594.

Assented to by the President.
Vol. III, 4157.

Sea Customs (Amendment) Bill:
Motion to consider.
Vol. I, 1923—28, 1929—40.
Vol. III, 4692—4721.

Consideration of clauses.
Vol. III, 4721—62, 5494—5525,
5531—38.

Motion to adjourn the debate.
Vol. III, 4762—64.

Motion to pass, as amended.
Vol. III, 5538—51.

(Passed, as amended).
Vol. III, 5551.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.
Vol. IV, 6833.

Assented to by the President.
Vol. V, 8284.

Securities Contracts (Regulation) Bill, 1954:

Motion to refer to Joint Committee.
Vol. IX, 704—50.

(Referred to Joint Committee).
Vol. IX, 750.

Message from Rajya Sabha concurring in the recommendation of Lok Sabha to join the Joint Committee of the Houses on the Bill.
Vol. IX, 1589-90.

BILL(S): *contd.*

Spirituous Preparations (Inter-State Trade and Commerce) Control Bill:
Introduced.

Vol. II, 3153—54.

Motion to consider.
Vol. V, 8888—91, 8953—9000.

Consideration of clauses.
Vol. V, 9000—43.

Motion to pass, as amended.
Vol. V, 9043—44.

(Passed, as amended).
Vol. V, 9044.

Message from Rajya Sabha returning with amendment the Bill, as passed by Lok Sabha.
Vol. VI, 12049-50.

Laid on the Table, as returned by Rajya Sabha with amendment.
Vol. VI, 12050.

Motion to consider the amendment made by Rajya Sabha in the Bill.

Vol. VIII, 15513—16, 15532—53.

Motion to agree to amendment made by Rajya Sabha in the Bill (Adopted).

Vol. VIII, 15553.
Assented to by the President.

Vol. IX, 1.
St. John Ambulance Association (India) Transfer of Funds Bill:
Introduced.

Vol. VIII, 15386.
State Bank of India Bill:
Introduced.

Vol. III, 5387.
Motion to consider.

Vol. IV, 6045-46, 6107—6241,
6248—6400.

Consideration of clauses.
Vol. IV, 6974—7218

Motion to pass, as amended.
Vol. IV, 7218—36

(Passed, as amended).
Vol. IV, 7230

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. IV, 7913
Assented to by the President.

Vol. V, 8284.
State Bank of India (Amendment) Bill:
Introduced.

Vol. V, 8280

BILL(S): contd.

State Bank of India (Amendment)

Bill: *contd.*

Motion to consider.

Vol. V, 9434—50.

Consideration of clauses.

Vol. V, 9454-55.

Motion to pass, as amended.

Vol. V, 9455—61.

(Passed, as amended).

Vol. V, 9461.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. VI, 11474-75.

Assented to by the President.

Vol. VIII, 15228.

Tea (Amendment) Bill, 1954:

Assented to by the President.

Vol. I, 17.

Tea (Second Amendment) Bill, 1954:

Assented to by the President.

Vol. I, 17.

Titles and Gifts from Foreign States (Penalty for Acceptance) Bill [by Shri C. R. Narasimhan]:
Motion to consider.

Vol. VI, 10584—623.

(Bill withdrawn).

Vol. VI, 10623.

University Grants Commission Bill:

Motion to refer to Joint Committee.

Vol. I, 65—144, 536—601.

Message from Rajya Sabha concurring in the recommendation of Lok Sabha to join the Joint Committee of the Houses on the Bill.

Vol. II, 2839-40.

Motion for extension of time for presentation of Report of Joint Committee.

Vol. IV, 6833-34.

Presentation of Report of Joint Committee.

Vol. V, 8827-28.

BILL(S): contd.

University Grants Commission

Bill: *contd.*

Motion to consider as reported by Joint Committee.

Vol. IX, 254—60, 269—382,
388—476.

Consideration of clauses.

Vol. IX, 477—518, 529—89,
668—86.

Motion to pass, as amended.

Vol. IX, 687—704.

(Passed, as amended).

Vol. IX, 704.

Message from Rajya Sabha returning with amendments the Bill, as passed by Lok Sabha.

Vol. X, 2100.

Laid on the Table, as returned by Rajya Sabha with amendments.

Vol. X, 2100.

Untouchability (Offences) Bill:

Motion to consider, as reported by Joint Committee.

Vol. IV, 6541—6639.

Consideration of clauses.

Vol. IV, 6639—76,
6679—6824.

Motion to pass, as amended.

Vol. IV, 6824.

(Passed, as amended).

Vol. IV, 6824.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. IV, 7668.

Assented to by the President.

Vol. V, 8284.

Voluntary Surrender of Salaries (Exemption from Taxation) Amendment Bill:
Introduced.

Vol. IX, 1946.

Women's and Children's Institutions Licensing Bill (by Shrimati Jayashri):

Motion to consider.

Vol. I, 1138—49.

Motion to adjourn debate.

Vol. I, 1149.

(Debate adjourned).

Vol. I, 1149.

BILL(S): *contd.*

- Working Journalists (Conditions of Service) and Miscellaneous Provisions Bill, 1955 (as passed by Rajya Sabha):
 Message from Rajya Sabha forwarding the Bill to Lok Sabha.
 Vol. IX, 1590-91.
- Laid on the Table.
 Vol. IX, 1591.
- Motion to consider.
 Vol. X, 2510-43.
- Consideration of clauses.
 Vol. X, 2544.
- Motion to pass.
 Vol. X, 2544-50.
- (Passed).
 Vol. X, 2550.
- Assented to by the President.
 Vol. X, 3904.
- Working Journalists (Industrial Disputes) Bill (as passed by Rajya Sabha):
 Message from Rajya Sabha forwarding the Bill to Lok Sabha.
 Vol. I, 1047.
- Laid on the Table.
 Vol. I, 1047.
- Motion to consider.
 Vol. I, 1633-62.
- Consideration of clauses.
 Vol. I, 1662-66.
- Motion to pass.
 Vol. I, 1666.
- (Passed).
 Vol. I, 1666.
- Assented to by the President.
 Vol. II, 2711.
- Workmen's Compensation (Amendment) Bill [Insertion of new section 3A by Shrimati Renu Chakravartty]:
 Introduced.
 Vol. V, 9540.
- Motion to consider. (*Negatived*).
 Vol. IX, 1119-52.
 Vol. X, 2940-45.
- Young Persons (Harmful Publications) Bill:
 Introduced.
 Vol. VII, 13907.
- BIR SHEVGOAN:**
 Demands for Grants, 1955-56—
 Railways—Railway Board:

Motion to reduce the Demand:

- Extension of new rail link of Khandwa—Hingoli metre-gauge through Parliwainath, Ahmednagar Ghondnadi to Poona.
 Vol. I, 1174, 1454.
- BIR USMANABAD:**
 Demands for Grants, 1955-56—
 Railways—Railway Board:
 Motion to reduce the Demand:
 Railway line in —, Ahmednagar and Poona metre gauge to link western metre gauge with North and South metre gauge.
 Vol. I, 1174, 1454.
- BIRBAL SINGH, SHRI:**
 Representation of the People (Amendment) Bill:
 Motion to refer to Select Committee.
 Vol. VIII, 14871-74.
- Representation of the People (Second Amendment) Bill:
 Motion to refer to Select Committee.
 Vol. VIII, 14871-74.
- BIREN DUTT, SHRI:**
 Constitution (Eighth Amendment) Bill:
 Motion to consider.
 Vol. X, 2260.
- Consideration of clauses.
 Vol. X, 2423, 2438.
- Demands for Grants, 1955-56:
 Tripura:
 Vol. III, 4488-94, 4566.
- Motion to reduce the Demand:
 Aid to Primary and Secondary Schools started in Hill-areas of Tripura by public.
 Vol. III, 4478, 4493.
- Construction of all-weather roads connecting administrative headquarters with other parts of Tripura.
 Vol. III, 4477, 4490-91.
- Failure to provide responsible Government in Tripura.
 Vol. III, 4491, 4493.
- Financial help to small canals for irrigation in various parts of Tripura.
 Vol. III, 4477.

BIREN DUTT, SHRI: contd.

Demands for Grants, 1955-56: contd.

Tripura: contd.

Motion to reduce the Demand: contd.

Need for associating the organisation of tribal people known as Gana Mukti Parishad for jumia rehabilitation work in Tripura.

Vol. III, 4476.

Need for giving aid to villagers who have constructed village roads and created bunds to resist floods.

Vol. III, 4477.

Need for lifting ban on mike propoganda and holding mass meetings within the Municipality of Agartala, Tripura.

Vol. III, 4478.

Need for providing loans through co-operative societies for agricultural producers of Tripura.

Vol. III, 4476.

Need for starting flood control activities throughout Tripura, specially to protect the capital town, Agartala.

Vol. III, 4476.

Need to provide cheap credit to agricultural producers of Tripura.

Vol. III, 4476, 4493-94.

Provision of facilities for speedy justice in courts of law in Tripura.

Vol. III, 4477, 4489-90.

Repression by Armed Police in Tripura.

Vol. III, 4477.

Speedy disposal of civil disputes pending in courts of Tripura.

Vol. III, 4477, 4489-90.

Demands for Grants, 1955-56—Railways:

Railway Board:

Motion to reduce the Demand:

Construction of railway lines in Tripura.

Vol. I, 1172, 1380—83.

BIREN DUTT, SHRI: contd.

Demands for Grants, 1955-56—

Railways: contd.

Railway Board: contd.

Motion to reduce the Demand: contd.

Extension of new rail link through Patherkandi upto old Agartala station.

Vol. I, 1172.

Memorandum submitted to State Communication Committee of Tripura.

Vol. I, 1173, 1381.

Negotiation with Pakistan for using Agartala station for through train upto Karimganj and Dhartana.

Vol. I, 1176, 1382-83.

Rail link from Karimganj to Agartala.

Vol. I, 1172, 1381-82.

Rail link between Kalkalighat and Agartala town.

Vol. I, 1175, 1381-82, 1383.

Railway line from Kalkalighat to Subrom in Tripura.

Vol. I, 1175, 1381-82.

Survey of new line connecting Assam Railway with Tripura.

Vol. I, 1172, 1382-83.

Tribal people in services of Railways.

Vol. I, 1172.

Demand for Supplementary Grant, 1955-56 pertaining to the Ministry of Irrigation and Power and motions to reduce the Demand.

Vol. X, 2277.

Demands for Supplementary Grants, 1955-56 pertaining to the Ministry of Rehabilitation and motions to reduce the Demands.

Vol. X, 2354—55.

Motion for adjournment:

Situation in Ratachera in Agartala:

Vol. IX, 784, 1037.

Prevention of Free, Forced or Compulsory Labour Bill (by Shri D. C. Sharma):

Motion to circulate.

Vol. I, 1120—25.

BIRTH CONTROL :

Demands for Grants, 1955-56 :

Ministry of Health :

Motion to reduce the Demand :

Prohibition of — methods.

Vol. II, 3794, 3809.

BISWAS, SHRI :

Business of the House :

Allocation of time *re* the Constitution (Seventh Amendment) Bill.

Vol. IX, 660, 663, 666-67.

Code of Civil Procedure (Amendment) Bill :

Motion to refer to Joint Committee.

Vol. V, 9222-23, 9216,
9224-25, 9226,
9228, 9229.

Constitution (Fifth Amendment) Bill :

Motion for leave to introduce.

Vol. IX, 5.

Constitution (Sixth (Amendment) Bill :

Motion for leave to introduce.

Vol. IX, 6.

Constitution (Seventh Amendment) Bill :

Motion for leave to introduce.

Vol. IX, 658.

Motion to refer to Select Committee.

Vol. IX, 822-26, 827,
828, 864-69, 872-73.

Constitution (Eighth Amendment) Bill :

Motion for leave to introduce.

Vol. IX, 1749, 1762-63.

Motion to consider.

Vol. X, 2254, 2263.

Consideration of clauses.

Vol. X, 2469.

Motion to pass.

Vol. X, 2472.

Delimitation Commission final orders Nos. 24 to 29 :

Laid on the Table.

Vol. V, 8563, 64.

BISWAS, SHRI: contd.

Hindu Marriage Bill :

Consideration of clauses.

Vol. IV, 7928.

Prevention of Disqualification (Parliament and Part C States Legislatures) Amendment Bill :

Motion for leave to introduce.

Vol. IX, 1040-41.

Motion to consider.

Vol. IX, 1994, 1998-2000.

Statement *re* Law Commission.

Vol. V, 9451-54.

BLOCK ACCOUNTS :

See "Accounts".

BOGAWAT, SHRI :

Announcement *re* discussion on S.R.C. Report.

Vol. IX, 1922.

Companies Bill:

Motion to consider as reported by Joint Committee.

Vol. VI, 10463-68.

Consideration of clauses.

Vol. VI, 11555-58, 11594,

11596, 11628, 11635,

11691, 11814, 11864.

BOGAWAT, SHRI :

Constitution (Fourth Amendment) Bill :

Motion to refer to Joint Committee and amendment to circulate.

Vol. II, 2021-22.

Motion to consider as reported by Joint Committee.

Vol. III, 4940.

Demands for Grants, 1955-56 :

Ministry of Production.

Vol. III, 4249.

Demands for Grants, 1955-56—Railways :

Railway Board :

Motion to reduce the Demand :
Effect of merger of half dearness allowance with pay on House. Rent allowance of employees in class 'C' areas.

Vol. I, 1174.

BOGAWAT, SHRI: contd.

Demands for Grants, 1955-56—
Railways: contd.

Railway Board: contd.

Motion to reduce the Demand: contd.

Extension of new rail link of Khandwa-Hingoli metre gauge through Parliwaj-nath, Bir Shevgaon, Ahmednagar Ghodnadi to Poona.

Vol. I, 1174.

Increase in fares and freight charges.

Vol. I, 1174.

Increase in fares and freights.

Vol. I, 1174.

Increase of T.B. among Railwaymen, their treatment and grant of pay.

Vol. I, 1174.

Non-existence of raised platforms, waiting rooms and station buildings on Dhond-Manmad line and covered platforms at Kopargaon-Manmad, Puntamba and Rahuri railway stations.

Vol. I, 1174.

Railway line in Bir Usmanabad Ahmednagar and Poona metre gauge to link western metre gauge with North and South metre gauge.

Vol. I, 1174.

Representation on Railway Board.

Vol. I, 1176.

Drugs (Amendment) Bill (as passed by Rajya Sabha):

Motion to consider.

Vol. I, 625.

Finance Bill:

Motion to consider.

Vol. III, 5736, 5754—59.

General discussion of the Railway Budget, 1955-56.

Vol. I, 1050, 1085—87.

BOGAWAT, SHRI: contd.

Hindu Marriage Bill (as passed by Rajya Sabha):

Consideration of clauses.

Vol. IV, 7541, 7556, 7590,
7606-07, 7610,
7614, 7716, 7717,
7718, 7719, 7800,
7844-45, 7873—75,
7902-03, 7949.

Hindu Succession Bill:

Motion to concur in the recommendation of Rajya Sabha to join the Joint Committee of the Houses.

Vol. IV, 8211—15, 8231.

Motion to consider, as passed by Rajya Sabha.

Vol. X, 2509.

Imports and Exports (Control) Amendment Bill (as passed by Rajya Sabha):

Motion to consider.

Vol. I, 1257—59, 1280.

Consideration of clauses.

Vol. I, 1281.

Indian Coinage (Amendment) Bill:

Motion to consider.

Vol. V, 8790, 8842.

Amendments to circulate.

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Motion to reduce the Demand:

Establishment of small-scale units to provide cheap yarn to the handloom weavers.

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Need for starting flood control activities throughout Tripura, specially to protect the capital town, Agartala.
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Provision for sanitation, water supply and lighting arrangements for Class IV staff at Kharagpur.

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Continuous keeping in the same posts of officers against whom serious allegations of corruption and mal-practices were reported to the Corruption Enquiry Committee on the Southern Railway.

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Heavy increase in house rent of Class III and Class IV staff and introduction of additional conservancy charge of one per cent. on the Southern Railway.

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Increase in working hours of gangmen working on Ex-B. N. Railway.

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Increased anti-labour activities of the X-Branch of the Security Force on the Railways.

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Lack of provision in Ajmer Loco Shop for manufacturing engines.

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Need for restoration of public holidays to staff and workmen on open lines.

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Reduction in the supply of free food to stall-keepers, carriers etc. in the departmentally-run railway refreshment rooms of Southern Railway from the 1st March, 1955.

Vol. I, 1468, 1599.

Refusal by officers to receive deputation of workers and their collective representations in person and in writing.

DEMANDS FOR GRANTS, 1955-56—
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Inadequacy of medical facilities, health and welfare services, education, canteen and other amenities provided for Railwaymen.

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Need to restore free medical aid rendered previously to dependants of Railwaymen.

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canteen in the Central Rail-
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deaths in accidents to passen-
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Ordinary Working Expenses—
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Motion to reduce the Demand:

Discrimination between matri-
culate and non-matriculate
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pect to fixation of pay.

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Inadequate pay-scale of Assist-
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Station Masters (Lower
Grade) of E. Rly.

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Inordinate delay in carrying
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ing consignments to wrong
destinations resulting in loss
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DEMANDS FOR GRANTS, 1955-56—
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number of leave-reserve staff
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Vol. I, 1470, 1599.

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Inadequacy of artisans and
labourers in loco sheds and
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Overlooking of seniority in pro-
motions of foremen in Machine
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Central Workshop, Golden
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Effect of merger of half dearness allowances with pay on house rent allowance of employees in class 'C' areas.

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Extension of scope of subjects referred to the one man Tribunal by inclusion of (1) re-distribution of scales according to the nature of work; (2) thorough revision of discipline and Appeal Rules; (3) grant of equal pay for equal work; (4) grant of full trade union rights; and (5) reinstatement of all employees victimised since 1949.

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With the passing of a token Demand, the policy underlying that Demand is accepted by the House. A convention should, however, be established that in case a token Demand is passed in a Session, the details of the expenditure should be given in the next Budget Session so that opportunities may be available to the House to discuss the details.

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RAILWAY, HOWRAH-SHEAKHALA:

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RAILWAY (CONTRACT) LABOUR:

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RAILWAY LABOUR UNION(S):
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Motion to reduce the Demand: *contd.*

Extension of scope of subjects referred to the One Man Tribunal by inclusion of (1) redistribution of scales according to the nature of work; (2) thorough revision of Discipline and Appeal Rules; (3) grant of equal pay for equal work; (4) grant of full trade Union rights; and (5) re-instatement of all — victimised since 1949.

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Non-recognition of the only representative union of workers at Chittaranjan.

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Vol. II, 2322.

ROY, SHRI BISHWA NATH:

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Botanical Survey.

Vol. II, 3840-42.

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ROY, SHRI PATIRAM:

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Vol. V, 8283-84.

RUBBER (PRODUCTION AND MARKETING) AMENDMENT BILL, 1952:

See under "Bill(s)".

RUBBER BOARD:

Motion re election to —.

Vol. VI, 10496.

RUBBER RULES, 1955:

— Laid on the Table.

Vol. VI, 10904.

RULERS OF INDIAN STATES:

Demands for Grants, 1955-56:

Ministry of Home Affairs:

Motion to reduce the Demand:

Policy regarding grant of allowances to relatives of.

Vol. III, 4473, 4504-05, 4657.

RULES COMMITTEE:

See under "Committee(s), Parliamentary".

RULINGS:

On a point of order raised that the Caste Distinctions removal Bill (by Shri Dabhi) militated against Articles 15(4), 46, 330 and 335 of the Constitution it was ruled that the House was the final authority to decide whether the Bill was against the Constitution or not.

Vol. III, 5321-24.

Indian Coinage (Amendment) Bill did not come within the purview of any of the clauses of Article 110 of the Constitution and hence the President's previous sanction, authority or recommendation was not necessary for the consideration of the Bill.

Vol. V, 8772-81.

Nobody can authorise another Member to move for leave to introduce in the case of a non-official Bill.

Vol. V, 9519-20.

With the passing of a token Demand, the policy underlying that Demand is accepted by the House. A convention should, however, be established that in case a token Demand is passed by the House in a session, the details of the expenditure should be given in the next Budget session so that opportunities may be available to the House to discuss the details.

Vol. VIII, 15442-43.

RULINGS: contd.

By Mr. Speaker (Shri G. V. Mavalankar):

Consideration of a Bill need not, be postponed merely because a particular matter relating to the Bill is *sub judice*. It can be discussed without making reference to the facts of the case.

Vol. V, 15249—54.

RUP NARAIN, SHRI:

Demands for Grants, 1955-56:

Ministry of Home Affairs.
Vol. III, 4598—4605.

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President's Address:
Telephone Cable Factory.
Vol. I, 6, 13.

RURAL AREAS:

Demands for Grants, 1955-56:

Indian Posts and Telegraphs Department (Including Working Expenses):

Motion to reduce the Demand:
Condition of workers of rural Post Offices.
Vol. II, 3675-76, 3684, 3709, 3761.

Increase in pay scales of Posts and Telegraphs workers, especially village Post Office workers.

Vol. II, 3682, 3683, 3693, 3702, 3761.

Lack of Posts and Telegraph facilities in —.

Vol. II, 3634-35, 3638, 3648, 3649, 3660-61, 3664, 3671-74, 3682, 3688-90, 3701, 3959, 3761.

Medical Services:

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Inadequacy of supply of medicine to rural dispensaries.
Vol. II, 3796, 3809.

RURAL AREAS: contd.

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Vol. II, 3774—76, 3791—94, 3796, 3800—02, 3806, 3809.

Ministry of Communications:

Motion to reduce the Demand:

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Vol. II, 3635, 3693, 3700, 3717-18, 3761.

Ministry of Irrigation and Power:

Motion to reduce the Demand:

Need of electric power for.
Vol. III, 4341—44, 4348, 4360, 4405-06, 4421, 4443.

RURAL MEDICAL AUXILIARY PERSONNEL:

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Ministry of Health:

Motion to reduce the Demand:
Failure to come to a decision about scheme for training of —.
Vol. II, 3791-92, 3795, 3806-07, 3809.

RUSSIA:

Demands for Grants, 1955-56—Railways:

Railway Board:

Motion to reduce the Demand:
Ban on sale of Soviet and Chinese publications at Railway Station book-stalls.
Vol. I, 1329, 1454.

Text of agreement with U.S.S.R. for establishment of an iron and steel works in India—Laid on the Table.

Vol. I, 398.

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SAFEGUARDING OF NATIONAL SECURITY RULES:

Demands for Grants, 1955-56—Railways:

Railway Board:

Motion to reduce the Demand:

Reinstatement of all staff discharged, suspended or compulsorily kept on leave under —.

Vol. I, 1324, 1454.

SAHA, SHRI MEGHNAD:

Demands for Grants, 1955-56:

Expenditure on Displaced Persons.
Vol II, 3121—27.

Industries:

Motion to reduce the Demand:

Policy relating to development of small scale industries.

Vol. III, 5215, 5250.

Recommendations of Kanungo Committee.

Vol. III, 5212.

Ministry of Commerce and Industry:

Motion to reduce the Demand:

Industrial policy.

Vol. III, 5285.

Ministry of Irrigation and Power.
Vol. III, 4333, 4335, 4336.

Ministry of Production:

Vol. III, 4220—27, 4301.

Motion to reduce the Demand:

Inadequate arrangements for drinking water at the site of Hindustan Steel Ltd., Rourkela.

Vol. III, 4223.

Ministry of Rehabilitation.

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Indian Coinage (Amendment) Bill:

Motion to consider and amendments to Circulate.

Vol. V, 8793—96.

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SAHA, SHRI MEGHNAD: *contd.*

Demands for Grants, 1955-56: *contd.*

Motions re Displaced Persons Compensation and Rehabilitation Rules, 1955.

Vol. VII, 13674—77.

Motion re flood control projects in Second Five Year Plan.

Vol. VIII, 15726—30, 15738, 15739, 15744.

Motion re Report of States Reorganisation Commission.

Vol. X, 3145, 3198, 3204, 3206, 3209, 3502, 3522—30.

University Grants Commission Bill:

Motion to consider as reported by Joint Committee.

Vol. IX, 338—44, 445.

Consideration of clauses.

Vol. IX, 540, 541—43, 544, 545-46, 585, 671—74.

Motion to pass, as amended.

Vol. IX, 694—98, 702.

SAHAYA, SHRI SYAMANANDAN:

Constitution (Fourth Amendment) Bill:

Motion to consider as reported by Joint Committee.

Vol. III, 4946.

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Representation of the People (Amendment) Bill:

Motion to refer to Select Committee.

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Representation of the People (Second Amendment) Bill:

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Reserve Bank of India (Amendment) Bill:

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SAHAYA, SHRI SYAMANANDAN:
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 Banaras Hindu University (Amendment) Bill:
 (Amendment of section 17 by Shri Raghunath Singh):
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 Vol. VII, 15683.
 Caste Distinctions Removal Bill (by Shri Dabhi):
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SAIGAL, SARDAR A. S.: *contd.*
 Constitution (Fourth amendment) Bill:
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 Delhi Joint Water and Sewage Board (Amendment) Bill:
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 Demands for Grants, 1955-56:
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 Ministry of Defence:
 Motion to reduce the Demand:
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 Vol. II, 3561.
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 Demands for Grants, 1955-56—
 Railways:
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 Vol. I, 1425—29.

SAIGAL, SARDAR A. S.: contd.

Demands for Grants, 1955-56: contd.

Motion to reduce the Demand:

Slow pace of construction of quarters and serious defects in quarters built for class III and IV employees.

Vol. I, 1428—29.

Drugs (Amendment) Bill (as passed by Rajya Sabha):

Motion to consider.

Vol. I, 608.

Motion to pass as amended.

Vol. I, 635, 636, 637.

Durgah Khawaja Saheb Bill:

Motion to consider.

Vol V, 9386—89.

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Motion to consider.

Vol. III, 5774.

General discussion of the Railway Budget, 1955-56.

Vol. I, 976, 1013, 1066—71.

Hindu Marriage Bill (as passed by Rajya Sabha):

Consideration of clauses.

Vol. IV, 7565.

Imports and Exports (Control) Amendment Bill (as passed by Rajya Sabha):

Motion to consider.

Vol. I, 1193.

Indian Coinage (Amendment) Bill:

Motion to consider and amendments to circulate.

Vol. V, 8838.

Indian Registration (Amendment) Bill:

(Insertion of new section 20A, by Shri S. C. Samanta):

Motion to consider.

Vol. V, 9529, 9532, 9537, 9538.

Indian Trade Unions (Amendment) Bill:

(Insertion of new section 15A, by Shri Nambiar):

Motion to consider.

Vol. I, 1161.

SAIGAL, SARDAR A. S.: contd.

Industrial Disputes (Banking Companies) Decision Bill:

Motion to consider and amendment to circulate.

Vol. VIII, 15168.

Motion re international situation.

Vol. VII, 14261.

Motion re Reports of Commissioner for Scheduled Castes and Scheduled Tribes for 1953 and 1954.

Vol. VII, 14421, 14422.

Motion re Report of Press Commission.

Vol. VI, 10809.

Motion re Report of States Reorganisation Commission.

Vol. X, 2791, 2896, 3086, 3145-46, 3251—60.

Observation by Mr. Speaker (Shri G. V. Mavlankar) that no written speech should be read out in the House, the members may, however, consult the notes.

Vol. III, 4030.

Prisoners (Attendance in Courts) Bill:

Motion to consider.

Vol. V, 9052-53.

Representation of the People (Amendment) Bill:

Motion to refer to Select Committee.

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Vol. VIII, 14948—53.

Resolution re collective bargaining by workers.

Vol. I, 1816.

Resolution re political pensions.

Vol. III, 4803—06.

Sea Customs (Amendment) Bill:

Consideration of clauses.

Vol. III, 5521.

Motion to pass as amended.

Vol. III, 5546.

SAKSENA, SHRI MOHANLAL:**Companies Bill:**

Motion to consider as reported by
Joint Committee.

Vol. VI, 10167.

Constitution (Seventh Amendment) Bill:

Motion to refer to Select Committee.

Vol. IX, 854—85.

Delhi (Control of Building Operations) Bill:

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Vol. IX, 1714, 1722—30.

Consideration of clauses.

Vol. IX, 1891, 1895, 1897-98,
1898-99, 1911, 1912, 1948,
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Demands for Grants, 1955-56:**Audit.**

Vol. III, 5486.

Industries:**Motion to reduce the Demand:**

Condition of cottage and small
scale industries.

Vol. III, 4672—74.

Necessity of reserving a separate field in cottage industries as against large scale industries.

Vol. III, 4679.

Loans and Advances by the Central Government:**Motion to reduce the Demand:**

Granting of loans to private
persons for industrial housing.

Vol. III, 5440—43.

Ministry of Finance.

Vol. III, 5437—40, 5443—45.

Finance Bill, 1955:

Motion to consider.

Vol. III, 5826.

General discussion of the general
Budget, 1955-56.

Vol. II, 2487, 2618—31.

Indian Coinage (Amendment) Bill:

Motion to consider.

Vol. V, 8778.

Industries and State Finance Corporations (Amendment) Bill:

Motion to consider.

Vol. V, 8650—56.

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SAKSENA, SHRI MOHANLAL: contd.**Insurance (Amendment) Bill:**

Motion to consider.

Vol. IX, 1615, 1687.

Motion *re* Report of States
Reorganisation Commission.

Vol. X, 3026, 3432—40, 3981.

State Bank of India Bill:

Motion to consider.

Vol. IV, 6376—82, 6394—95.

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SAKSENA, SHRI S. L.:**Appropriation (No. 5) Bill:**

Motion to consider.

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Vol. X, 2414.

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Calling Attention to Matter of Urgent Public Importance:

Starvation in flood-stricken districts of U.P.

Vol. VII, 14379.

Companies Bill:

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Vol. III, 4902—07, 4967.

Consideration of clauses.

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Demands for Excess Grants, 1950-51
and motions to reduce the Demands.

Vol. X, 2400, 2401, 2403, 2409.

Demands for Grants, 1955-56:

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SAKSENA, SHRI S. L.: contd.
Demands for Grants, 1955-56:

Motion to reduce the Demand:

Building up of paddy stocks in place of rice stocks.

Vol. II, 3286.

Corruption in co-operative societies for sale of sugar-cane.

Vol. II, 3286.

Inadequate measures to check the fall of agricultural price.

Vol. II, 3286.

Increase in excise duty on sugar.

Vol. II, 3285.

Purchase of American wheat at £31 per ton or Rs. 16 per maund this year as part of American Aid.

Vol. II, 3286.

Purchase of American wheat by Government at Rs. 16 per maund against Indian wheat at Rs. 10 per maund.

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Reduction in sugar-cane prices.

Vol. II, 3285.

Refusal to give bonus to sugar-cane growers.

Vol. II, 3286.

Situation in oilseeds market and Government's failure to help it adequately.

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Sugar and sugarcane policy.

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Ministry of Labour:

Motion to reduce the Demand:

Condition of weavers in the handloom industry in U.P.

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Corruption in employment exchanges.

Vol. II, 2968, 3021-22, 3038.

Delays in working of conciliation machinery.

Vol. II, 2967, 3021, 3038.

Lockout in Mahabir Jute Mills Sahjanwa since 13-1-55 and dismissal of its workers and sale of its raw Jute stocks.

Vol. II, 2967, 3016-19, 3038.

SAKSENA, SHRI S. L.: contd.

Demands for Grants, 1955-56: contd.

Ministry of Labour: contd.

Motion to reduce the Demand: contd.

Need to provide for the right of parties to take cases which cannot be settled by conciliation boards to adjudication or industrial tribunals.

Vol. II, 2968, 3020, 3038.

Retrenchment and rationalisation in industry.

Vol. II, 2968, 3016-17, 3038.

Treatment of labour recruited in Gorakhpur for mines etc.

Vol. II, 2967, 3038.

Ministry of Works, Housing and Supply.

Vol. II, 2881-86.

Motion to reduce the Demand:

Failure of Government to conduct affairs of Supply Wing to a business-like manner.

Vol. II, 2882-84, 2885-86.

Inadequate measures for industrial housing.

Vol. II, 2881-82.

Demands for Supplementary Grants 1955-56 pertaining to the Ministry of External Affairs and motions to reduce the Demands.

Vol. VIII, 15343-46, 15347, 15353, 15355.

Demands for Supplementary Grants, 1955-56 pertaining to the Ministry of Finance and motions to reduce the Demand.

Vol. VIII, 15372-74, 15380.

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Demand for Supplementary Grant, 1955-56 pertaining to the Ministry of Irrigation and Power and motions to reduce the Demand.

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SAKSENA, SHRI S. L.: *contd.*

Demands for Supplementary Grants, 1955-56 pertaining to the Ministry of Production and motions to reduce the Demands.

Vol. X, 2186.

Essential Commodities Bill:

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Vol. II, 2761.

General discussion of the General Budget, 1955-56.

Vol. II, 2571—78.

Half-an-hour discussion re All India Council of Sports.

Vol. VIII, 1525-26.

Hindu Marriage Bill (as passed by Rajya Sabha):

Motion to consider.

Vol. IV, 7399—7405.

Consideration of clauses.

Vol. IV, 7699, 7714-15, 7796-97.

Industrial Disputes (Banking Companies) Decision Bill:

Motion to consider and amendment to circulate.

Vol. VIII, 15145.

Consideration of clauses.

Vol. VIII, 15211-12.

Motion to pass, as amended.

Vol. VIII, 15223—26.

Inter-State Water Disputes Bill:

Motion to concur in the recommendation of Rajya Sabha to join the Joint Committee.

Vol. VIII, 15759, 15799.

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Assault on President of Goan National Congress and others.

Vol. III, 4691-92.

Floods in Uttar Pradesh.

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Vol. V, 8694.

Motion re Economic Policy.

Vol. VIII, 15915-16, 16198—16201, 16227, 16234, 16237.

Motion re flood control projects in Second Five Year Plan.

Vol. VIII, 15582, 15609, 15610, 15689—97.

SAKSENA, SHRI S. L.: *contd.*

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Negotiable Instruments (Amendment) Bill (as passed by Rajya Sabha):

Motion to consider.

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Prevention of Corruption (Amendment) Bill:

Motion to pass, as amended.

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Representation of the People (Second Amendment) Bill:

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Vol. VIII, 14943—48.

Resolution re appointment of a committee to examine Community Projects and National Extension Service schemes.

Vol. IX, 2087—92.

Resolution re Central Agricultural Finance Corporation.

Vol. IV, 6088—95.

River Boards Bill:

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State Bank of India Bill:

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Vol. IV, 6982-83, 7017—19, 7020, 7037-38, 7039, 7057-58, 7076, 7081—83, 7097, 7108-09, 7110, 71167, 7183, 7188—91, 7216.

Motion to pass, as amended.

Vol. IV, 7224—28.

Statement re flood situation.

Vol. VI, 10377.

SAKSENA, SHRI S. L.: contd.**Untouchability (Offences) Bill:**

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Vol. IV, 6709-10, 6727, 6750-51, 6759, 6808-09, 6820.

Working Journalists (Conditions of Service) and Miscellaneous Provisions Bill (as passed by Rajya Sabha):

Motion to pass.

Vol. X, 2545-46.

Workmen's Compensation (Amendment) Bill [Insertion of new Section 3 A by Shrimati Renu Chakravartty]:

Motion to consider.

Vol. IX, 1142-45.

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) Bill, 1955:

See under "Bill(s)".

SALES TAX:

Demands for Grants on Account, 1955-56—Andhra:

General Sales Tax and other Taxes and Duties—Administration.

Vol. I, 1678, 1687-1733, 1738, 1740.

Demands for Supplementary Grants, 1954-55—Andhra:

General Sales Tax and other Taxes and Duties.

Vol. I, 1671, 1687-1733.

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Delhi (Control of Building Operations) Bill:

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Delhi Joint Water and Sewage Board (Amendment) Bill:

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